

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Miscellaneous Application No.76967 of 2019
and
Service Tax Appeal No.75131 of 2019**

(Arising out of Order-in-Appeal No.196/HAL/CE/2018-19 dated 05.10.2018 passed by
Commr. of CGST & Excise (Appeals), Kolkata II)

CGST & Excise, Haldia
15/1, Strand Road, Kolkata-700001

Applicant

VERSUS

M/s Hindusthan Unilever Ltd.
Durgachak Colony, Haldia-721602

Respondent

APPEARANCE :

Shri A. K. Biswas , Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

MISC.ORDER NO.77444/2019

FINAL ORDER NO.76475/2019

DATE OF HEARING : 31.10.2019
DATE OF DECISION : 31.10.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/
(P. K. Choudhary)
Member (Judicial)

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